GOVERNMENT OF INDIA DEPARTMENT OF SPACE

LOK SABHA UNSTARRED QUESTION NO.281

TO BE ANSWERED ON WEDNESDAY, DECEMBER 12, 2018

SPACE ACTIVITIES BILL

- 281. SHRIMATI POONAM MAHAJAN:
 - Will the PRIME MINISTER be pleased to state:
- (a) whether the Government has invited suggestions from the public or stakeholders regarding the draft Space Activities Bill, 2017;
- (b) if so, the details thereof including the objectives and salient features of the draft Space Activities Bill, 2017;
- (c) the details and number of suggestions on the draft bill received by the Government from various stakeholders including organisations and individuals; and
- (d) the timeframe by which the Government is expected to approve the draft Space Activities Bill, 2017 and introduce the same in Parliament?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PG & PENSIONS AND IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH):

- (a) Yes Madam.
- (b) The objective of the Space Bill is to facilitate the overall growth of the space activities in India with higher order of

participation of public/ non-governmental/ private sector stakeholders.

The Bill provides for establishment of a regulatory mechanism through an appropriate body, by the Central Government for the purpose of authorization and licensing of space activities. The provision on liability for damages caused by space activities of licensee, provides for a risk sharing mechanism, by which the central Government may determine the quantum of liability to be borne by the licensee.

(c) Totally 52 responses were received from various group of stake holders, which includes General public (15), Indian Aerospace industry and start-ups (04), law firms and lawyers (04), Space law experts and scholars (09), satcom companies (04), industry fora (07) and scientists (09).

Responses fall broadly under the category of seeking clarifications and suggestions on certain provisions, such as scope of space activities, regulatory mechanism, licencing and authorization procedures, sharing of liability burden with a limit on damage costs, penal provisions, powers of Central Government, etc.

(d) Steps are being taken up on best effort basis so that the Bill could be possibly introduced during Budget session in 2019.
